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THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) Yes, Sir.

(b) Yes, Sir; if they apply.

(c) to (e) One such officer having since been allotted general pool accommodation in Delhi has come to notice. There was some delay in surrender of the concessional Monthly Suburban Ticket in this ease. Appropriate action has been taken and the format for the application form has been revised suitably.

Delay in projects sponsored by ICAR

1920. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the CAG in its recent report has complained of delay in deciding on projects sponsored by the Indian Council of Agricultural Research;

(b) if so, the details thereof?

(c) whether Government propose to take any fresh measures to review the working of ICAR; and

(d) if so, the d stails thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) and (b) Sir, no such report has been received from the CAG. However, Director of Audit, Commerce, Works and Miscellaneous has prepared certain draft audit paragraphs in respect of the Indian Council of Agricultural Research. In the draft paragraph relating to Research Projects in Indian Agricultural Research Institute (IARI) some

cases of procedural delays in the clearance of the research projects by the Research Council of the Institute have been cited. The cases relate to the Agro-Energy Centre, wherein out of five research projects, only one was approved by the Research Council.

(c) No.

(d) Question does not arise.

Notices to ITDC to comply with PF Rules

1921. SHRI V. GOPALSAMY: SHRI TINDIVANAM G. VENKATRAMAN:

Will the Minister of LABOUR be pleased to state:

(a) the number of notices issued by PF authorities against management of the Indian Tourism Development Corporation together with the details of each notice including its nature and date on which it was issued;

(b) whether these notices have been complied with by the ITDC management; if so, the details in each case; and

(c) what steps are being taken . by PF authorities to make ITDC comply with PF Rules ?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (c) The requisite information is being collected and will be laid on the Table of Sabha in due course.

Non introduction of PF scheme by ITDC

1922. SHRIV. GOPALSAMY: SHRI TINDIVANAM G. VENKATRAMAN:

Will the Minister of LABOUR be pleased to state: